

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

S. Tax Appeal No. 75904 of 2019

Arising out of Order-in-Appeal No.219/BOL-ST/2018-19 dated 31/10/2018 passed by Commissioner of CGST & Central Excise, Siliguri Appeals, Siliguri.

M/s. BMK Enterprise

Prop. Mr. Madanlal Show,
Upper Dharampur,
Burnpur, Distt. Burdwan, (W.B.)

Appellant (s)

VERSUS

Commr. of CGST & CX, Bolpur

Nanoor, Chandidas Road,
Bolpur, West Bengal-731204

Respondent (s)

APPEARANCE :

None for the Appellant
Mr. K. Choudhury, A. R. for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75351/2021

Date of Hearing : 29 June 2021

Date of Decision : 29 June 2021

PER BENCH :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Pooja